

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-205/ND/2018

In the matter of:

M/s RS Ortho Technologies

....**Applicant**

Vs.

Aditya Hospital

....**Respondent**

Under Section: 8 & 9 of IBC Code, 2016.

Order delivered on 18.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Rahul Raj Malik, Adv.

For the Respondent : Mr. Santosh Pandey, CS

ORDER

CA 75/2018, C-IV is filed by the Operational Creditor under Section 72 of the Insolvency & Bankruptcy Code, copy of which is served to the learned Company Secretary for the corporate debtor. The learned counsel for the corporate debtor requests time. Let reply be filed within 10 days, with the copy in advance to the other side. Rejoinder, if any, within one week thereafter. Let the rejoinder to the main application be also filed along with the CA 75/2018, C-IV. For further consideration on 17.10.2018.

— SID —

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**